(Received the assent of the Governor on the 23rd January, 1974)

THE ASSAM LEGISLATIVE ASSEMBLY MEMBERS' SALARIES AND ALLOWANCES (SECOND AMENDMENT) ACT, 1973

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An

Act

further to amend the Assam Legislative Assembly Members Salaries and Allowances Act, 1958

Preamble. Whereas it is expedient further to amend the Assam Act Assam Legislative Assembly Members' Salaries and XIV of 1958 Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing.

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows:—

Short title extent and commence-lative Assembly Members' Salaries and Allowances ment. (Second Amendment) Act, 1973.

- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force with effect from the 14th day of May, 1973

Amendment 2. In section 4 of the principal Act as amenof Section 4 ded by the subsequent amendment Act of 1973, Act XIV of for sub-section (1) the following shall be substituted, namely:

"(1) Daily allowance at the rate of Rupees thity per day when his attendance is required at Dispur during the Sessions of the Assembly or during the meetings of any Committee of the House of which he is a member and daily allowance at the rate of Rupees seventeen and paise fifty per day in all other cases:

Provided that if a Member's attendance is required in Shillong in connection with his duties as a Member, he shall be entitled to daily allowance at the rate of Rupees thirty per day.

Provided further that a Member may, if he so desires, forego, either in full or in Part the aforesaid daily allowance of Rupees thirty in the manner to be prescribed by Rules made by the State Government in this behalf."

There it is expedient purher to smend the Aman Act.
Assun Livinger. Act and Aman Members Called the parties and Act.
Alternative Act. 12 to. December called the principle of the parties.

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